श्री राज निवास निर्धा: माननीय सदस्य मे जो अभी सर्चेज के बारे में कहा तो उनका संकेत किन सर्चेज से हैं?

श्री अन्तरः बीट सड़े: इनकमटैक्स व्यक्ति-सर्स के यहां जो दिल्ली में ली गई थीं।

. बी राम निवास निर्मा: जहां तक सी बी बाई द्वारा तलाधियां लिये जाने का ताल्लुक है, पहले प्रारम्भिक जांच की जाती है और उस जांच के आधार पर तलाधियां कराई बाती हैं। वहां कुछ ऐसी एविडेंस मिलने की सम्मानना रहती है जिसके कि आधार पर आपे केस चल सके तभी यह सर्च कराई जाती है।

श्री आए० बी० बड़ें : लेकिन आप ने कहा कि उन के वहां से कोई माल नहीं मिला ।

भी राम निवास निर्वा: मैंने यह नहीं कहा।

SHRI K. LAKKAPPA: For a long time we have been hearing of accumulation of movable and immovable wealth by the ICS and IAS officers attached to various States, and we have brought these things, on several occasions, to the notice of the Government. I would like to know whether there are any instances of ICS and IAS officers accumulating huge wealth by way of holding immovable property and constructing palatial buildings not only in Delhi but also in every Capital city. If such instances have been brought to the notice of the Government, I would also like to reveal certain instances. An ex-I.C.S. officer.

MR. SPEAKER: Please do not mention the name.

SHRI K. LAKKAPPA: He was a Class I officer and he was involved in the accumulation of wealth.

MR. SPEAKER: I am not going to allow mention of names of persons who are not here to defend themselves...

SHRIK. LAKKAPPA: All right, Sir; I will not give the names. Are there instances of ICS and IAS officers accumulating wealth...

MR. SPEAKER: Please sit down. You have put your question.

SHRI RAM NIWAS MIRDHA: I think

it is very unfair on the part of the hon. Member to make such sweeping remarks about the whole class of officers. Government has not hesitated to inquire into cases and even punish persons belonging to ICS and IAS. The instances have been mentioned in the House from time to time. If the hon. Member wants to know of any particular inquiry or any particular allegation against any particular officer, I can give him information separately.

Song and Drama Division's Artistee' Raily

- *224. SHRI ARJUN SETTII: Will the Minister of INFORMATION AND BROAD-CASTING be pleased to state:
- (a) whether about 250 artistes of the Song and Drama Division of the All-India Radio led a rally to the Prime Minister's residence to press their demands which include among other things, all the facilities enjoyed by A I R. staff; and
 - (b) if so, Government's reaction thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI DHARAM BIR SINHA): (a) Yes, Sir A number of artistes of the Song and Drama Division went in a group to the residence of the Prime Minister and presented a memorandum in which the demand referred to was made inter alia. The Song and Drama Division is, however, not a part of the Ali India Radio, but a separate organisation directly under the Ministry of Information and Beoadcasting.

(b) While the grevances of the artistes are and will continue to be considered sympathetically in discussion with their representatives the conditions in which they have to function being quite different from those in which the artistes of the All India Radio function it may not be possible to equate the facilities made available to these two groups of artistes.

SHRI ARJUN SETHI: While answering my question, the hon. Minister has mentioned that the conditions in which they have to function are different from those of the AIR artistes. So, I want to know what are the different conditions in which both the groups of artistes work and for what remain the latter group is not entitled to get the benefits.

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI I, K. GUIRAL):

Oral Answers

When it is said that the conditions are not the same, it also in some cases means that the conditions are harder. Therefore, they may need better consideration because they work under two different sets of circumstances. Therefore, it is wrong to equate them and I think the problems of the staff artistes working under the Song and Drama Division should be dealt with separately.

SHRI ARJUN SETHI: I would like to know whether the Government have received any complaint from the recognised Groups of the Song and Drama Division regarding the reduction of remuneration and insufficient programmes and programmes in an inconvenient manner.

SHRI I. K. GUJRAL: So far as the recognised Groups are concerned, there are complaints that the remuneration paid is not sufficient which I think does need examination which we are going to do because it is very important that the Song and Drama Division should function and should encourage their registered Groups, particularly, the professional and amateur Groups functioning in various parts of the country.

SHRI S. M. BANERJEE: I am happy that the hon. Minister has realised that these boys and girls who are working in the Song and Drama Division have to work in great difficulties because they have to go to the border areas. So, I would like to know in case the facilities enjoyed by the AIR are not applicable to them, whether a committee is to be set up to review their wages and working conditions and whether a separate committee is needed because they are not covered under the Pay Commission. I would like to know whether any committee is being set up.

SHRI I. K. GUJRAL: So far as pay and allowances are concerned, originally we referred it to the Pay Commission. The Pay Commission has now told us that it does not fall within their purview. It is important that the rationalisation of the pay structure should be studied and undertaken. It is going to be done very soon. Their conditions must be studied within the Song and Drama Division itself. There are three sets of Groups—

Troops Central, the Border Publicity Groups and the Family Planning Groups; and even with regard to the service structure there are differentiations and I am keen that rationalisation should take place in such a way that everyone gets equal pay for equal type of job or the same type of job done.

श्री राम सहाय पांडे: श्रीमन्, आकाश-वाणी के ड्रामा डिवीजन के 250 के करीब कलाकारों ने प्रधान मन्त्री के निवास स्थान पर प्रदर्शन किया अपनी मांगों के लिये, तो मैं जानना चाहता हूं कि इनके प्रदर्शन करने की जो प्रक्रिया थी वह ट्रेड यूनियन जैसी थी या लित कलाओं का प्रदर्शन किया था अपनी मांगों के समर्थन में?

श्री आइ० के० गुजराल: मुझे इस बात का इल्म नहीं कि प्रधान मन्त्री के निवास स्थान पर कैसे प्रदर्शन हुआ। लेकिन मेरे यहां कुछ दिन पहले आये थे और उन्होंने कला दिखाई थी।

SHRI ANANTRAO PATIL: May I know from the Minister whether the artistes belonging to the Song and Drama Division have submitted their demands to the Head of the Department.

SHRI I. K. GUJRAL: They had submitted 10 demands out of which on five demands, action has already been initiated and the rest are under consideration.

Issue of Licences to Birla, Sahu Jain and Tatas

*225. SHRI SAT PAL KAPUR: Will the Minister of INDUSTRIAL DEVELOP-MENT AND SCIENCE AND TECHNOLOGY be pleased to state the nature and value of licences given to the Birla Group of Industries, Sahu Jain Group and Tata Industries, separately, during the last three years for setting up of new industries and for expansion of the existing industries?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOP-MENT (SHRI SIDDHESHWAR PRASAD): A statement showing the number of Industrial licences for the setting up of new industries and effecting substantial expansion issued to the Birla, Sahujain and Tata Groups during the last three years is laid on the Table of the House. Industrial licences are generally issued for specific capacities rather than for specific values.

Statement

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|----------|------|------|-------|------|------|------|
| | 1969 | | 1970 | | 1971 | |
| GROUP | N.U. | S.E. | N.U. | S.E. | N.U. | S.E. |
| Birla | | 5 | _ | 1 | | 3 |
| Sahujain | | | | | | |
| Tata | _ | 1 | | 1 | _ | 1 |
| 37 77 | ~ | 1 0 | | | | |

N. U.: Stands for New Undertaking.

S. E.: Stands for Substantial Expansion.